

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 721 of 2018

IN THE MATTER OF:

Kamesh Badhana

...Appellant

Vs.

Govind Ram & Ors.

...Respondents

Present: For Appellant: - None.

For Respondents: - None.

O R D E R

29.07.2019— Nobody appears on behalf of any of the parties.

It is not informed if the matter is still pending or disposed of by the Hon'ble Supreme Court. We adjourn the appeal with clear stipulation that if nobody appears on the next date and no information is provided as to the development regarding the matter stated to be pending in the Hon'ble Supreme Court, we may dismiss the appeal for non-prosecution.

Post the appeal on 13th August, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g